



Central Administrative Tribunal, Principal Bench Original Application No.2858 of 2001

New Delhi, this the 18th day of October, 2001

Hon'ble Mr. Justice Ashok Agarwal, Chairman Hon'ble Mr.S.A.T.Rizvi, Member(A)

Shri V.B.Bhatnagar son of Shri I.B.Bhatnagar R/o C-44, South Moti Bagh, New Delhi-21 Principal, Jose Marti Sarvodaya Vidyalaya Sector-XII,R.K.Puram New Delhi-22

- Applicant

(By Advocate: Shri C.B.Pillai)

Versus

Union of India, through

- 1. The Lt. Governor National Capital Territory of Delhi Raj Niwas, Delhi
- 2. The Chief Secretary Govt. of National Capital Territory of Delhi 5, Sham Nath Marg Delhi-6
- 3. The Principal Secretary (Education) N.C.T. of Delhi Education Department Old Secretariat, Delhi-6
- 4. The Director of Education Directorate of Education Old Secretariat, Delhi-6

- Respondents

O R D E R(ORAL)

By Justice Ashok Agarwal, Chairman

application made by Shri C.B.Pillai, learned counsel appearing on behalf of the applicant, leave is granted to withdraw the OA, with liberty.

(S.A.T. Rizvi)

Member (A)

(Ashok Agarwal) Chairman

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